

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 05
TA (Co. Act.)-03(PB)/2024

IN THE MATTER OF:

Grid Commercial Private Limited	...	Petitioner/Applicant
Vs.		
Deepkiran Engineers and Contractor Private Limited	...	Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 12.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Appearance not marked
For the Respondent : Ms. Manju Mundra, PCS

ORDER

Ld. Counsel for the Applicant appeared physically.

Ms. Manju Mundra, PCS for the Respondent appeared through VC and referred to the reply and certain documents of the ROC, which are set to be filed but not available on the E-Portal/DMS.

The reply has been filed and the same is pending scrutiny before the Registry and is yet to be cleared from defects and uploaded on the E-Portal/DMS for which an apology is tendered by Ms. Manju Mundra, PCS and the same is accepted.

Ld. Counsel for the Respondent is directed to clear all the defects from the Registry well before the next date of hearing.

List the matter again **on 03.05.2024.**

In the meantime, Ld. Counsel for the Applicant seeks and is granted time to file the rejoinder on the various aspects raised in the reply.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT